

The revised rates of pension have been given retrospective effect from the 1st October, 1961, i.e., they will apply to officers who retired on or after that date.

Mountain Divisions

905. **Shri Surendra Pal Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government are considering a proposal to raise three more Mountain Divisions for the defence of our northern borders; and

(b) if so, whether this will be done with the aid of some friendly foreign countries or this new force will be completely equipped by our own efforts?

The Minister of Defence (Shri Y. B. Chavan): (a) Three existing Divisions are proposed to be reorganised as Mountain Divisions.

(b) Both from our reserves and with assistance received.

Chinese Military Officers at Pak. Border

906. { **Shri Raghunath Singh:**
Shri Hari Vishnu Kamath:
Shri Nath Pai:
Shri Jashvant Mehta:
Shri Vishram Prasad:

Will the **Prime Minister** be pleased to state whether it is a fact that Chinese Military Officers are touring Pakistan Border areas?

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): Reports were received that Chinese Officers were touring Pakistan border areas; however, Pakistan Foreign Office has issued a denial.

12 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE—contd.

HOISTING OF PAKISTANI FLAG IN LATITILLA, ASSAM AND PAKISTANI FIRING

Mr. Speaker: We shall now take up the call attention notice by Shri S. M. Banerjee, Shrimati Jyotsna Chanda, Shri Hari Vishnu Kamath, Shri Swell and Shri Daji.

Shri Kapur Singh (Ludhiana): Before the House proceeds with further business, I crave your indulgence to make a reference to a certain privilege motion of which I had given notice. I have been told that it has been disallowed and now I rise to a point of order. The rules say that whenever a notice.....

Mr. Speaker: I have said that it does not constitute a privilege motion. I have also said so many times that unless the Member concerned can convince me first in such cases, I will not allow it to be raised here in the House.

Shri Kapur Singh: I am not raising the question of the privilege motion. I am raising a point of order.

Mr. Speaker: A point of order on what? We have finished one business and we are going to take up the second. It is not connected with any business that is before the House. Therefore there cannot be any point of order at this stage.

Shri Ranga (Chittoor): Even though you are within your right to disallow a motion of which notice has been given, you are entitled to state to the House that such and such motion, notice of which has been given, has been disallowed. I suppose my hon. friend had that in mind. Is it beyond my privilege to request you to make that statement, that such and such motion has been given notice of to you and you have disallowed it?

Shri Kapur Singh: And the reasons therefor.

Shri Ranga: Reasons need not be given.

Mr. Speaker: I would put it to Shri Ranga himself. If notice is given of 30 or 40 motions in the morning, would it be possible for me to refer to all those notices and say that I have disallowed them? Then a voice came along that the reasons also should be stated. Is it possible for me to do that? If I do that, can we proceed with the business of the House?

Shri Ranga: In this case, two responsible people in two political groups have given notice of it. Surely it should be possible for you to make a distinction. Shri Kapur Singh is the Secretary of our Party and Shri Yadav is the leader of the Socialist Party.

Mr. Speaker: Therefore, I will request them to see me for a couple of minutes and if I cannot convince them, and they insist, I will make a mention.

Shri Kapur Singh: I would make a very short submission provided you have no objection.

Mr. Speaker: Objection I have: I would only request him. If he will abide by my request.....

Shri Kapur Singh: At your pleasure.

Mr. Speaker: Then they will see me.

Shri Hari Vishnu Kamath (Hoshangabad): The call attention notice has not been read out.

Mr. Speaker: It had been partly answered. It is in continuation of that that the hon. Prime Minister will make a statement.

The Prime Minister, Minister of External Affairs and Minister of Atomic

Energy (Shri Jawaharlal Nehru): Shall I read it out? It is 3½ pages long.

Mr. Speaker: It might be laid on the Table.

Some Hon. Members rose—

Mr. Speaker: I cannot allow 3½ pages to be read. It may be laid on the Table.

Shri Jawaharlal Nehru: I beg to lay the statement on the Table [*Placed in Library, See No. LT-1547/63*].

Shri S. M. Banerjee (Kanpur) rose—

Mr. Speaker: He would not allow me to speak at any moment. He stands up when I have not finished.

I will get it circulated to the Members, and I will allow Members who have given notice an opportunity to put a question.

Shri Hari Vishnu Kamath: Tomorrow?

Mr. Speaker: Any time, earliest.

Shri Hari Vishnu Kamath: Earliest means when?

Mr. Speaker: Tomorrow I will take it up then.

12.06 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) The Employees' Provident Funds (Ninth Amendment)